

ACT No. II. OF 1838.

*Passed by the Hon'ble the President of the Council of India
in Council, on the 5th January, 1838.*

I. IT is hereby enacted, that from the 1st day of February 1838, Salt shall not be manufactured at any place within the territories subject to the authority of the Lieutenant Governor of the North Western Provinces, the districts beyond the right bank of the Jumna river excepted, unless the person conducting the manufacture shall before preparing works for the production of such Salt give notice in writing to the Collector of the district in which the place of manufacture may be situated, of his intention to manufacture Salt therein.

II. And it is hereby enacted, that upon receiving such notice as is prescribed in the preceding Section, the Collector of the district shall, by an order under his seal and signature, depute one or more officers, who shall be stationed for such time as the said Collector shall think proper at every such place of manufacture, and shall have power to take account of the Salt manufactured and stored, and to prevent the removal of the Salt until the Government duty thereon shall have been paid.

III. And it is hereby enacted, that every proprietor of Salt Works within the North Western Provinces, at which an officer shall be stationed as above provided, shall pay to the Collector the wages of one officer at the rate of 10 Rupees per mensem for so long as such officer shall be retained for the supervisio.

supervision of the Works; and if the Collector shall see fit to employ more than one officer to watch any set of Works, or to employ one officer receiving larger allowances than 10 Rupees per month, the wages of such extra officers, or the extra wages of such one officer, shall be defrayed by Government.

IV. And it is hereby enacted, that if any Salt Works be found producing Salt, of which notice has not been given in the manner prescribed by the first Section of this Act, such Works shall be destroyed, and any Salt stored thereat shall be seized and confiscated.

V. And it is hereby enacted, that it shall be the duty of every party under direct engagements with Government for the Land Revenue, either as a proprietor or farmer, and of every proprietor of Lakhiraj lands, upon whose zemindaree, farm, or lakhiraj estate, there shall be any Works producing Salt, of which Works notice has not been given in the manner prescribed by the first Section of this Act, to give notice of the same in writing to the nearest public officer of Police or Land Revenue within ten days from the date on which the Works were first prepared, and every such proprietor, farmer, or proprietor of lakhiraj estate, who shall knowingly omit to give such notice, shall forfeit a sum not exceeding 500 Rupees for every such Salt Work.

VI. And it is hereby enacted, that the Magistrate or Joint Magistrate of any City or District shall be competent to receive and determine all charges on account of things done in contravention of this Act.

VII. And it is hereby enacted, that whoever offers any resistance to any officer appointed under the authority of this Act, in the exercise of the lawful power of such officer, shall be punished in like manner as if the resistance had been offered to the ordinary process of a Collector.